



ITEM NO.1+1.1+1.2

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2200/2026

AMAN SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY CONSIDERATION OF PRAYER FOR BAIL IS LISTED UNDER THIS ITEM]
IA No. 15987/2023 - EXEMPTION FROM FILING O.T.

WITH

Crl.A. No. 2201/2026 (II)

Crl.A. No. 2202/2026 (II)

Date : 29-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s): Dr. Sumant Bharadwaj, Adv.
Dr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Amrita Behera, Adv.
Mr. Vikash Parasar, Adv.
Mr. D.M.Sharma, Adv.
Mrs. Pooja Gupta, Adv.
Mr. Anshu Singh, Adv.
Mr. D.P.Shahi, Adv.
Ms. Anshita Sharma, Adv.

Dr. P. George Giri, Adv.
Dr. Jasmin Kurian Giri, Adv.
Mr. Ginesh P, Adv.
Ms. Renjini P.s., Adv.
Mr. Vikas Sharma, Adv.
Mr. P. George Giri, AOR

For Respondent(s): Mr. A.K. Misra, A.G., Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Ghanshyam Singh, Adv.
Mrs. Swetw Yadav, Adv.
Mr. R.K. Srivastava, Adv.
Mr. Sanjeev Sharma, Adv.
Mr. Kumar Rupak, Adv.
Mr. Sanjiv Sharma, Adv.
Mr. D.D. Sharma., Adv.
Mr. Shiv Pratap Singh, Adv.
Mrs. Noopur Dubey, Adv.
Mr. Tanishq Dev Kadam, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. D.D. Sharma, Adv.
Mr. Anjan Sammaddar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. There is an inordinate mistake in our order dated 22.07.2026 where instead of 'Criminal Appeal(s)', the words 'Civil Appeals' have been mentioned. Office to make necessary correction.
2. We have heard learned counsel for the appellant(s) and learned Advocate General for the respondent-State of Uttar Pradesh.
3. Appellant(s) have been convicted under Sections 302 and 149 of the Indian Penal Code, 1860 (for short, 'IPC') by the Trial Court, which has been affirmed by the High Court.
4. As against confirmation of conviction and sentence, appellant(s) filed the related Special Leave Petition(s) in which leave has been granted.
5. The particulars of the appellant(s) who are before

us are extracted in the form of a statement:

Sl. No.	Name of Appellant(s)	Case Number	Age as on 29.07.2026	Punishment imposed	Imprisonment undergone as on 29.07.2026
1.	Karan Singh	Crl. A. No. 002201/2026	70 years	Life imprisonment	8 years 5 months 6 days
2.	Aman Singh	Crl. A. No. 002200/2026	69 years	Life imprisonment + 1 year RI for offence under Section 302, 147, 149 IPC	6 years 8 months 9 days
3.	Hallu	Crl. A. No. 002200/2026	70 years	Life imprisonment	8 years 3 months 2 days
4.	Bhaiyan	Crl. A. No. 00222/2026	85 years	Life imprisonment + 6 months RI for offence under Section 302, 147 IPC	5 years 7 months 13 days

6. We find that all the appellants are almost 70 years and above. In fact, one of the appellant(s) Bhaiyan is 85 years old.

7. It is a case of single murder which had occurred in November, 1979. 47 years have gone by since then.

8. Without expressing any opinion on the merits of the case, we are of the view that considering the age

of the appellant(s) and the period of incarceration undergone by them, it would be just and proper to enlarge the appellant(s) on bail during pendency of the Criminal Appeal(s) before this Court.

9. Consequently, we direct that the appellant(s) shall be produced before the concerned Sessions Court within a maximum period of 07 days from today, whereafter they shall be released on bail on such terms and conditions as may be deemed appropriate.

10. List the Criminal Appeal(s) for hearing in due course.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)